

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4047  
ANSWERED ON:22.08.2003  
NEW GUIDELINES BY SEBI  
SULTAN SALAHUDDIN OWASI

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the information has since been collected;
- (b) if so, the details thereof;
- (c) whether these guidelines are being followed meticulously; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a) to (d): SEBI has intimated that it has not formulated the guidelines for search and seizure but is in the final stage of formulating the guidelines and the same will be put in place shortly. In the meanwhile, the procedure as prescribed under the Code of Criminal Procedure, 1973 for search and seizure is being followed as provided in sub-section 11 of section 11C of the SEBI Act, 1992 as inserted by the SEBI (Amendment) Act, 2002.